

In the National Company Law Tribunal, Jaipur

Item No. 211

IA No. 52/JPR/2018

CP No. 24/241-242/JPR/2018

UNDER SECTION 241-242 OF COMPANIES ACT, 2013

In the matter of:

Mr. Naresh Chander Ralhan & Ors.

.....Applicant/Petitioners

VS.

NR Switch-N-Radio Services Pvt. Ltd. & Ors.

.....Respondent

Order delivered on 18.10.2019

Coram: SH. P. S. N. PRASAD, HON'BLE JUDICIAL MEMBER

SH. RAGHU NAYYAR, HON'BLE TECHNICAL MEMBER

For Petitioner (s) : Puneet Maheshwari, Adv. on behalf of
Sandeep Taneja, Adv.

For Respondent(s) : None-appeared

ORDER

Heard the counsel for the petitioner who seeks brief adjournment. Counsel for the petitioner has undertaken to inform the counsel of the opposite parties.

Post the matter to 23.10.2019.

Sd/

**(RAGHU NAYYAR)
TECHNICAL MEMBER**

Sd/

**(P. S. N. PRASAD)
JUDICIAL MEMBER**